## Preliminary Report-POMEGRANATE COATERS PRIVATE LIMITED

## STAKEHOLDERS LIST

[Regulation 31]

POMEGRANATE COATERS PVT. LTD

Category	Particulars	Book Balance	Claims Received	Admitted Claim	Voting %	Remarks	Security
Workmen	-	•	-	-	-	•	-
Secured Creditors	Bank of Baroda, Zonal Office: SARB, Sector 22- B, Chandigarh	Rs. 10,70,02,011	Rs. 19,18,97,242	Rs. 19,18,97,242	99.95%	Rs. 16,26,99,120 claimed & admitted during CIRP	Collateral Securities sold in Auction Now Secured vide Guarantee Agreement:
Employees	-	-	-	-	-	•	-
Unsecured creditors	Yatin Jindal (Related Party)	Rs. 1,27,66,523	-	Rs. 1,36,40,666	-	Rs. 1,36,40,666 admitted ag. Claim of Rs. 1,36,74,278 received during CIRP	
Operational Creditors- Statutory Dues	Dept. of Trade & Taxes/ Delhi VAT	-	-	Rs. 95,000	0.05%	Rs. 95,000 claimed & admitted during CIRP	-
TOTAL		11,97,68,534	19,18,97,242	20,56,32,908	100%		

## Notes:

- 1) A claim of Rs. 2,05,926/- has been received by earlier IRP from the office of the Deputy Commissioner of Income Tax, Central Circle 14, New Delhi on account of demands pertaining to F/y 2005-06 to F/y 2012-13 without copy of orders, notice of demand and other supporting documents under Income Tax Act, 1961. This demand also not stood in the books of corporate debtor as on the date of CIRP. The IRP, RP as well as earlier Liquidator followed the claimant for supporting documents but no document received till date. Hence this claim has not been admitted by IRP, RP and earlier Liquidator. Hence not in the Stakeholders List as above at this moment.
- 2) As per the provisional balance sheet as on date of CIRP i.e. 15.09.2023, there was an outstanding amount of Trade Payable (more than 3 years old) of Rs. 32,66,191/- and Other Payable of Rs. 11,000/-. But the complete details regarding this liability i.e. Name, Address, Contact Details and nature of liability and its duration etc have not been provided by the suspended directors of CD. Further, the claims have also not been filed by such creditors at the time of CIRP as well as Liquidation. Therefore, in absence of required details, this liability couldn't be taken in the Stakeholders List as above at this moment.
- 3) Information Memorandum (IM) has not been prepared by RP during the period of CIRP;
- 4) Information regarding CIRP Expenses is pending at the end of earlier RP;



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